(2) G.S.R. 384 (E), dated the 29th May, 2019, publishing the Petroleum (Amendment) Rules, 2019.

[Placed in Library. See No. 59/17/19]

- II. (1) A copy each (in English and Hindi) of the following papers, under subsection (2) of Section 41 of the Petroleum and Natural Gas Regulatory Board Act. 2006:—
 - (a) Annual Report and Accounts of the Petroleum and Natural Gas Regulatory Board (PNGRB), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Board.
 - (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. 58/17/19]

III. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Petroleum and Natural Gas) and the GAIL (India) Limited, for the year 2019-20.

[Placed in Library. See No. 56/17/19]

Report and Accounts (2016-17) of Dattopant Thengadi National Board for Workers Education and Development (*erstwhile* Central Board of Workers Education) Nagpur and related papers.

श्रम और रोज़गार मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूं:-

- (a) Fifty-eighth Annual Report and Accounts of the Dattopant Thengadi National Board for Workers Education and Development (*erstwhile* Central Board for Workers Education), Nagpur, for the year 2016-17, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Board.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

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